

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-05-2024 AT 10:30 AM**

**CP (IB) No. 59/7/HDB/2022
AND
IA(IBC) 693 & 746/2024 in CP (IB) No. 59/7/HDB/2022
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Smt. Pushpa Soni

...Financial Creditor

AND

Jairam Foundry Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Maharshi Viswaraj, for Monitoring Committee present through Video Conference.

Mr Manjeet Buccha, Liquidator present physically.

IA(IBC) 693 /2024

Orders not pronounced. **For orders on 29.05.2024**

IA(IBC) 746/2024

This is an application to pass an order for liquidation of the Corporate Debtor on the ground that the SRA failed to implement the Resolution Plan and to appoint the Resolution Professional as the Liquidator.

Heard **For orders on 29.05.2024**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)